

1	2	3	4	5	6	7
8.	Khadakvasla	582.47	0.056	01.08.2013	582.47	0.056
9.	Upper Vaitarna	603.50	0.331	01.08.2013	602.35	0.294
10.	Upper Tapi	214.00	0.255	01.08.2013	211.00	0.102
11.	Pench (Totaladoh)	490.00	1.091	01.08.2013	488.70	0.951
12.	Upper Wardha	342.50	0.564	01.08.2013	342.03	0.494

Construction of dam by China on Brahmaputra river

†760. SHRI RASHEED MASOOD: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Central Government has received any letter from any State Governments regarding construction of dam by China on Brahmaputra river;

(b) if so, the action taken thereon; and

(c) the names of the State Governments which have sent these letters?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) As per information available with the Ministry, the Chief Minister of Arunachal Pradesh had written to the External Affairs Minister on 11th October, 2010 regarding the River Water Diversion Project in China. Chief Minister of Assam had also written to the External Affairs Minister on 15th June, 2011 conveying concern of the people of Assam regarding reports about the construction of a dam in the upper reaches of river Brahmaputra in China. Besides this, Governor of Bihar also had written to the Hon'ble Prime Minister of India on 27th February, 2012 expressing concern on construction activity by China on the upper reaches of the Brahmaputra river in Tibet Autonomous Region.

(b) The recently released 'Outline of the Twelfth Five Year Plan for National Economic and Social Development of the People's Republic of China' indicates that three dam projects on the main stream of the Brahmaputra River in Tibet Autonomous Region have been approved for implementation by the Chinese Authorities. Government of India monitors various developments on the Brahmaputra River. As

†Original notice of the question was received in Hindi.

a lower riparian State with considerable established user rights to the waters of the River, India has conveyed its views and concerns to the Chinese authorities. India has urged China to ensure that the interests of downstream States are not harmed by any activities in upstream areas.

(c) The State Governments which have sent these letters are Arunachal Pradesh, Assam and Bihar.

Release of Rajasthan's share of water

†761. DR. PRABHA THAKUR: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Central Government has taken any concrete steps against Punjab and Haryana for not releasing the water of Rajasthan's share to the State; and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) and (b) Yes, Sir. Attempts are made to resolve disputes amicably with the party States. State of Rajasthan receives waters for its use from two river systems namely Bhakhra and Yamuna through States of Punjab and Haryana respectively.

Subsequent to the decision of Upper Yamuna River Board (UYRB) regarding distribution of Yamuna water to Rajasthan from Tajewala, Rajasthan had proposed scheme for utilizing allocated waters in Churu and Jhunjhunu areas. The schemes had been cleared by Technical Advisory Committee of Ministry of Water Resources subject to the concurrence of Haryana for construction works to be taken up in their territory, simultaneously. Haryana has not so far given its concurrence but has proposed that Rajasthan may draw its share of Yamuna water from Mavi through an independent canal constructed to carry Rajasthan's share of Yamuna water.

The issue was discussed in the 4th meeting of Upper Yamuna Review Committee held on 19.07.2011 wherein the Hon'ble Minister of Water Resources suggested that both the States may discuss and settle the issue bilaterally, at the earliest and if needed, expertise of CWC may be taken to find out most appropriate option for the conveyance of Rajasthan's share up to Rajasthan border. Both the States agreed to the suggestion.

†Original notice of the question was received in Hindi.